

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(23) C.P.(IB)- 1618(MB)/2017

CORAM: Present : SHRI M. K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 10.05.2018

NAME OF THE PARTIES : Stanchion Designs Pvt. Ltd.
V/s.
PANORAMIC UNIVERSAL LTD.

SECTION OF THE COMPANIES ACT : I&B Code 2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. Placed on record an Order of the Recovery Officer, General Manager, Recovery Officer, Securities and Exchange Board of India, Mumbai through which properties of the Respondent/debtor is attached.
3. The Registry is directed to communicate to the SEBI about the pendency of the Insolvency Proceedings against M/s. Panoramic Universal Limited for an outstanding debt of Rs. 16,30,836/- (Principal Amount) moved from the side of the Operational Creditor i.e. M/s Stanchion Designs Private Limited. The SEBI Authority may explore the possibility subject of availability of liquid cash to settle the disputed amount as subjudice before NCLT. The Reply is expected from the SEBI Authorities by 08.06.2018.
4. The matter is listed for next hearing on **18.06.2018**.

SD/-
M. K. SHRAWAT
Member (Judicial)

10.05.2018.
Gajanan